

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. 2535/252/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.09.2018**

NAME OF THE PARTIES: M/s. Costa Beverages Pvt. Ltd.

v/s.

ROC, Goa

SECTION OF THE COMPANIES ACT: 252 OF COMPANIES ACT, 2013

Order

24. C.P. 2535/252/(MB/2018)

The counsel for the petitioner submits that they have filed a Company Petition No. 1253/2018 pertaining to the same Company for revival. This bench has passed an order on 14.06.2018 by imposing the cost of Rs. 7,50,000/- on the representation of the counsel that they have not filed the Financial Statements for 11 years. However, the counsel submits that they have not filed the Financial Statements only for 5 years and not for 11 years as represented.

Hence, in order to rectify that mistake instead of filing an application, the learned counsel has filed another petition which is not maintainable. Now, the counsel for the petitioner wants to withdraw this petition and submits that they will file an appropriate application for modification of the earlier order dated 14.06.2018. Accordingly, this petition is dismissed as withdrawn with liberty file an appropriate application in C.P. No 1253/2018.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)